



2026:AHC:48582

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6128 of 2026

Jan Mohammad

.....Petitioner(s)

Versus

State Of U.P. And 31 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Utkarsh Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Commissioner, Prayagraj Division, Prayagraj to decide Case No.805 of 2024 (Computerized Case No.C202402000000805) (Jan Mohammad vs. Manohar @ Ram Manohar) filed under Section 24(4) of U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner, Prayagraj Division, Prayagraj to decide the aforesaid case ***strictly in accordance with law most expeditiously and preferably within a period of four months***

from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

March 9, 2026
P.P.

(Prakash Padia,J.)